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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.180/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE PARTIES: Dhirendra Suresh Singh V/s.

Ravi Raj Knit Processing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act, 2013.

1. es Birdi Vairhnar Poacticing Company
Under the secretary for Jaid.

Adv. R. T. Rajguroo

2. Cs Ulhas Shetty Practising Company
Secretary for
the Respondents 1 to 6

(Contd.....2.)

ORDER CP 180/241-242 & 244/NCLT/MB/MAH/2017

Rejoinder has been served by hand in the Court to the Learned Counsel of the Respondent. The Respondent stated that the compliance as per Para 2.1, 2,2 and 2.3 are either in operation or stand complied with. Pleadings are not completed. More over both sides respectively want to challenge the claims of the either side by filing amendment petition and by filing counter application on the question of Maintainability. All these questions shall be heard on the next date of hearing. Adjourned to 18-09-2017.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Sd/-

M.K. SHRAWAT Member (Judicial)